

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 171 OF 2017

Dated: 11th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

NTPC Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Venkatesh
Mr. Varun Singh
Mr. Pratyush Singh

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma
Mr. Pradeep Misra for R-2

Mr. Ranjana Roy
Ms. Vasudha Sen
Mr. Vivek Kr
Ms. Anukriti Jain for R-6

Mr. R. B. Sharma for R-7

ORDER

Learned counsel for the appellant states that he has not received a copy of reply filed by Respondent No.7. Learned counsel for respondent No.7 states that he will serve a copy of reply to the appellant today.

Learned counsel for the appellant seeks two weeks time to file rejoinder to the reply filed by Respondent No.7. He may file the same on or before 26.12.2017 after serving copy on the other side.

List the matter on **31.01.2018**.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**